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ASSAM ACT NO. III OF 2005

(Received the assent of the Governor on 13th January, 2005)

THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND  
PENSION FUND AND DEPOSIT LINKED INSURANCE FUND

SCHEME (AMENDMENT) ACT, 2004

AN  
ACT

further to amend the Assam Tea Plantations  
Provident Fund and Pension Fund and Deposit  
Linked Insurance Fund Scheme Act, 1955.

Preamble

Whereas it is expedient further to amend  
the Assam Tea Plantations Provident Fund and  
Pension Fund and Deposit Linked Insurance Fund  
Scheme Act, 1955, hereinafter referred to as the Assam Act X  
principal Act, in the manner hereinafter appearing, of 1955

It is hereby enacted in the Fifty-fifth Year  
of the Republic of India as follows:-

Short title,  
extent and  
commencement.

1. (1) This Act may be called the Assam Tea  
Plantations Provident Fund and Pension  
Fund and Deposit Linked Insurance Fund  
Scheme (Amendment) Act, 2004.

(2) It shall come into force at once.

Amendment  
of Section 2.

2. In the principal Act, in Section 2, in clause  
(d), for the figures and words "Rs. 5000/-  
(Rupees five thousand)" the figures and words  
"Rs. 6500/- (Rupees six thousand five  
hundred)" shall be substituted.

M. K. DEKA,  
Commissioner & Secy. to the Govt. of Assam,  
Legislative Department, Dispur.

ASSAM ACT NO. XLI OF 2005

(Received the assent of the Governor on 7th September, 2005)

**THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND  
PENSION FUND AND DEPOSIT LINKED INSURANCE FUND  
SCHEME (AMENDMENT) ACT, 2005**

AN

ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.

**Preamble**

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

**Assam  
Act. X  
of 1955.**

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :-

**Short title,  
extent and  
commence-  
ment.**

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2005.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of  
Schedule.**

2. In the principal Act, in the schedule, in para 9B (iii), for the word "fifteen", occurring in between the words "more than rupees" and "thousand", the word "twenty" shall be substituted.

**M. K. DEKA,**  
Commissioner & Secy. to the Govt. of Assam,  
Legislative Department, Dispur.

Registered No. - 768/97

স্মারক নম্বৰ - ৭৬৮/৯৭

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सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 14th July 2009

No.LGL.24/98/113.— The following Act of the Assam Legislative Assembly which received the assent of the President/Governor is hereby published for general information.

ASSAM ACT NO. XIV OF 2009

(Received the assent of the President on 26th June, 2009)

THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND PENSION FUND AND  
DEPOSIT LINKED INSURANCE FUND SCHEME (AMENDMENT) ACT, 2009

AN

ACT

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.

Guwahati-21

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Preamble

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
X of 1955

It is hereby enacted in the Sixtieth Year of the Republic of India as follows :-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2009.  
(2) It shall have the like extent as the principal Act.  
(3) It shall come into force at once.

Amendment  
of section 2

2. In the principal Act, in section 2, in clause (f),-
- (i) in sub-clause (i), -
- (a) for the figure "10" appearing in between the words "than hectares", the figure "5" shall be substituted;
- (b) for the word "twenty" appearing in between the words "where or more", the word "ten" shall be substituted;
- (c) for the figure and word "511 Kg." appearing in between the words "more than" and "per hectre", the figure and word "255 Kg." shall be substituted;
- (d) for the figure and word "2044 Kg." appearing in between the words "more than" and "per hectre", the figure and word "1022 Kg." shall be substituted.
- (ii) in sub-clause (ii), -
- (a) for the figure "20" appearing in between the words "less than hectares", the figure "10" shall be substituted;
- (b) for the word "twenty" appearing in between the words "where and or more", the word "ten" shall be substituted.

Amendment  
of Schedule

3. In the Principal Act, in the Schedule, in para 2, in between the words "the appointment" and "of officers", the words "and conditions of services" shall be inserted.

**MOHD. A. HAQUE,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur

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